documents are given to the Government for this purpose?

DR. MONO MOHAN DAS: I have said that press notes have been issued asking people to inform the Archives.

TRANSFER OF RECORDS OF THE MERGED STATES TO THE NATIONAL ARCHIVES

- *252. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased to state:
- (a) whether any direction was given to the merged States in 1949 for the transfer of their old records to the National Archives;
- (b) if so, what action was taken by the States in response to this direction; and
- (c) if the records have not yet been transferred to the National Archives, where and under whose custody and control they are being kept at present?

THE DEPUTY MINISTER FOR EDUCATION (DR. MONO MOHAN DAS): (a) The Central Government issued no such directions in 1949 to the Governments of the Indian States.

- (b) Does not arise.
- (c) The records are with the respective State Governments.

DR. RAGHUBIR SINH: May I invite the attention of the hon. the Deputy Minister to the publication "National Archives of India", quinquennial review, an official publication, page 4, where it is said:

"In 1949 the Government of India directed that all records of merged States should be transferred to the National Archives, and requested the Princes to give records in their private possession as gifts to this Department. But the Director of Archives suggested that, as there was shortage of storage space and a paucity of staff in this Department, it would be more convenient for these records to remain where they

were, provided their integrity was maintained by the new authorities; and the Government of India issued a directive to this effect."

I would like to know if the Ministry is prepared to place these documents on the Table of the House.

DR. MONO MOHAN DAS: The information is something different from the information which has been supplied to me. I would enquire about it.

DR. RAGHUBIR SINH: Will he place the documents on the Table of the House?

MR. CHAIRMAN: He said that he would look into that.

SHRI V. K. DHAGE: May I know whether the documents with the National Archives would be published for the benefit of the public for the purpose of enabling research to be carried on?

DR. MONO MOHAN DAS: Yes. certainly, when the time will come, they will be made available to the public.

SHRI V. K. DHAGE: How was it then that his reply was different when I asked whether the material collected in connection with the history of the Freedom Movement in India will be published irrespective of whether the history is written or not?

DR. MONO MOHAN DAS: The main point is that all these collections were made to write the history of the freedom movement. So, the first question before the Government is to write, that history. When it is written, the other question will be taken up.

•253. [For answer, vide cols. 2408-09 infra.]

REMITTANCES TO PORTUGUESE TERRITORIES IN INDIA

•254. SHRIMATI VIOLET ALVA: Will the Minister for FINANCE be pleased to state:

- remittances (a) the amountof bymoney from India orders. made bank drafts, etc., tothe Portuguese 1955; and territories in India in
- (b) whether any money is permit ted to be remitted to Goa now; and if so, how much at a time?

THE DEPUTY MINISTER FOR FINANCE (SHRI B. R. BHAGAT): (a) Rs. 51-JI lakhs.

(b) Remittance of funds of Indian origin, is not permitted. Transfer of funds emanating from abroad, is however allowed.

SHRIMATI VIOLET ALVA: Abroal —from where?

SHRI B. R. BHAGAT: From outside India.

SHRIMATI VIOLET ALVA: May 1 know if Indian currency is still prevailing in Goa?

 $\ensuremath{\mathsf{SHRI}}\xspace$ B. R. BHAGAT: I am not aware of that.

SHRIMATI VIOLET ALVA: May I know how much a person can carry when he goes from India to Goa?

SHRI B. R. BHAGAT: That is noi; permitted. That permission has been withdrawn.

SHRIMATI VIOLET ALVA: Does a person, who is permitted to go to Goa, go without any money?

SHRI B. R. BHAGAT: If he is not allowed any money, he may not go.

*255, 256 and *257. [For answers, vide cols. 2409—2418 infra.]

EXCHANGE OF TEACHERS AND STUDENTS WITH OTHER COUNTRIES

•258. SHRI MAHESWAR NAIK: Will the Minister for EDUCATION be pleased to state:

(a) how many persons from India nave so far availed of the benefits of the Scheme of Exchange of Teachers, Professors and Students between India and other countries;

to Questions

- (b) what are the countries which have extended these facilities to India; and
- (c) how many foreign students and from what countries have by way of reciprocity been accommodated in India?

THE DEPUTY MINISTER FOR EDU-CATION (Dr. Mono Mohan Das):

- (a) Fiftyone persons during 1955-56.
 - (b) (i) United States of America,
 - (ii) China.
- (c) Ten students from China have come to India during 1955-56 in reci procity.

SHRI MAHESWAR NAIK: What are the different institutions to which these foreign students are attached?

DR. MONO MOHAN DAS: Under the programme, 10 Chinese scholars came to India in August 1955. One of these scholars who was studying English in Jamia Millia Islamia, New Delhi, fell ill and went back to China. Of the remaining nine scholars, four are studying English and one person is studing in Jamia Millia Islamia, two are studying Hindi in Allahabad University and the remaining two are studing Urdu in the Aligark University.

DR. R. P. DUBE: How many hav-gone to China from India?

DR. MONO MOHAN DAS: Only three up to date.

DR. R. P. DUBE: May I Know whether the others of the seven were selected?

DR. MONO MOHAN DAS: About the other four, certain considerations